

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.197/MP/2026

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 4.12.2020 (TSA) seeking extension of Scheduled Commercial Operation Date (SCOD) on account of Force Majeure/Change in Law events and relief for cost overrun and consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Sikar Transmission Limited.

Petitioner : POWERGRID Sikar Transmission Limited (PSTL)

Respondents : Adani Renewable Energy Holding Seventeen Limited and Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PSTL
Ms. Pallavi Saigal, Advocate, PSTL
Ms. Kaavya Madaan, Advocate, PSTL
Shri Prashant Kumar, PSTL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking an extension of 748 days, approval of a cost overrun of Rs. 438.82 crore, and consequential reliefs on account of Change in Law / Force Majeure events under Articles 11 and 12 of the Transmission Service Agreement dated 4.12.2020. The learned counsel also added that none of the Respondents has filed a reply to the Petition so far.

2. Considering the above, the Commission deemed it appropriate to grant another opportunity to all the Respondents to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

